



ABSTRACT

Rehabilitation with River Training and River Banks Protection of the River Nallar within the urban limits of Avinashi Town in Tiruppur District at an estimated cost of Rs.4.60 Crore - Sanction accorded - Orders Issued.

Public Works (Q1) Department

G.O (4D) No.61

Dated 23.07.2020

சார்வரி, ஆடி 8,
திருவள்ளூர் ஆண்டு, 2051.

Read :

From the Chief Engineer, Plan Formulation, Water Resources Department Letter No.CE(PF)/AEE4/Announcement 2018-19/Cbe-R-Nallar/2018 dated 11.01.2019

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ORDER

The Hon'ble Chief Minister had made an Announcement on 11.06.2018 on the floor of the Assembly during the Budget Session 2018-2019 that Rehabilitation with River Training and River Banks Protection of the River Nallar within the urban limits of Avinashi Town of Tiruppur District will be taken up at a cost of Rs.4.75 Crore.

2. Based on the above Announcement, the Chief Engineer, Plan Formulation, Water Resources Department has sent a proposal for the above Work, in the letter read above, as detailed below:

- (a) The River Nallar is a seasonal river, but with flash and turbulent flow during the active monsoon periods, particularly during high flood times. It is ascertained from the local residents that the flood water passing through this river had spilled over to the adjacent inhabited areas in many occasions during the past years.
- (b) During the walk-through survey conducted to make a detailed inventory, it was observed that the meandering effect of this river due to the tractive force of the flowing water had caused river bank erosion in many segments resulting in significant damages to the public and private property and also to the riverine environment to a certain extent.

- (c) It was also observed that the unauthorized human interventions which occurred over the past few decades had inadvertently modified the course and characterization of this river. It was also observed that the physical alteration caused to the river may pose a threat to public safety, particularly during flash floods.
- (d) At present, the River Nallar passing through the Avinashi Town is seen with high growth jungle with deposition of sediments, which affects the free flow of water during rainy days. The original river profile has been lost in many stretches and found with large numbers of stagnated pool of sullage and domestic effluents in the river bed all along the river in the town limits. The stagnated polluted water creates an unhygienic atmosphere and paves way for human health hazards.
- (e) Further, the polluted water percolates into the ground and intrudes into the holy water ponds of the Temple, thereby resulting in potential contamination which in turn has detrimental effects on the health of the devotees.
- (f) The local people residing adjacent to the river course are also getting affected due to the ground water contamination. Ultimately, this would pose a continuing threat to the cultural heritage of this holy shrine. Also, the highly polluted water with high degree of airborne particulate matter and sediments in the river bed creates extensive health issues thereby affecting the living environment and the ecosystem as a whole.
- (g) River training and river bank protection works are essentially required to mitigate the flash flows by way of safe passaging as well as effective protection of the river banks against its possible potential erosion.
- (h) The local residents living adjacent to the river bank on both the sides have been continuously demanding for the protection works to ensure the safety of their life. Also, they are consistently demanding to control the river bank erosion as it causes damage to their physical properties. Further, the local residents are continuously pressing for ensuring a clean environment for a healthy and hygienic living.
- (i) This river training and river bank protection works are proposed with proven structural measures as per the design standards and other technical specifications with an ultimate objective of improving the river and its banks in order to provide solutions to the present physical and environmental issues as narrated above.

- (j) In the first phase, it is planned to carry out the protective rehabilitation works from Srinivasapuram to the Avinashi Old Bus Stand, where the issues are in a grim state. It is also proposed to execute the river bank protection and bank stabilization works in the most vulnerable segments by constructing retaining wall for a length of 845 metres.

3. The Chief Engineer, Plan Formulation, Water Resources Department, has therefore requested to accord administrative sanction for the Work of Rehabilitation with River Training and River Banks Protection of the River Nallar within the urban limits of Avinashi Town in Tiruppur District at an estimated cost of Rs.4.75 Crore.

4. The Government, after careful examination, have decided to accept the proposal of the Chief Engineer, Plan Formulation, Water Resources Department at a cost of Rs.4.60 crore under the State Fund. Accordingly, sanction is accorded for Rehabilitation with River Training and River Banks Protection of the River Nallar within the urban limits of Avinashi Town in Tiruppur District at a cost of Rs.4.60 crore (Rupees Four crore and sixty lakh Only) under the State Fund.

5. The expenditure sanctioned in para 4 above shall be debited under the following new head of Account, under Demand No.40-01:-

4700 - Capital Outlay on Major Irrigation - 01 - Cauvery Basin - 800
 - Other Expenditure State's Expenditure - EA - Water Courses - 416 -
 Major Works - 01 - Major Works

(IFHRMS DPC : 4700-01-800-EA-41601)
 (Old DPC : 4700-01-800-EA-1601)

6. The Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department is the Estimating, Reconciling and Controlling Authority for the above new head of account.

7. The Pay and Accounts Officer/Treasury Officer concerned are directed to open the above new head of account in their books.

8. The expenditure sanctioned in para 4 above shall constitute an item of "New Service" and the approval of the Legislature will be obtained in due course. The Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai-5 is directed to send necessary draft Explanatory Notes for inclusion of the above expenditure in the Supplementary Estimates for the year 2020-2021 to Finance (BG-1/PW-II) Department at the appropriate time without fail. He is authorized to incur the above expenditure only after obtaining approval from the Legislature.

9. This order issues with the concurrence of the Finance Department vide its U.O. No. 22889/Fin PWII/2020, dated 22.07.2020 and Additional Sanction Ledger No. 231 (Two hundred and thirty one).

(By Order of the Governor)

K. MANIVASAN
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Engineer-In-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai-5.
The Chief Engineer, Plan Formulation, Water Resources Department, Chennai-5.
The Chief Engineer, Water Resources Department, Coimbatore Region, Coimbatore-1.
The Principal Accountant General (A&E / Audit-I / E&RSA), Chennai-18.
The Pay and Accounts Officer (East), Chennai-8.
The District Treasury Officer, Coimbatore / Tiruppur.
The Resident Audit Officer, Office of the Principal Accountant General (General & Social Sector Audit), Secretariat, Chennai-9

Copy to:

The Chief Minister Office, Chennai-9.
The Deputy Chief Minister Office, Chennai-9.
The Finance (PW.II/BG-I/BG-II/W & M-I) Department, Chennai-9.
The Public Works (OP-II) Department, Chennai-9.
The Public Works (I.Spl.1) Department, Chennai-9.
Stock File/Spare Copy

// Forwarded / By Order //

M. Anand
SECTION OFFICER

24/7/2020